

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1172 of 1993

DATE OF JUDGMENT: 27th September, 1993

BETWEEN:

1. Mr. B. Sarangapani
2. Mr. Mohd. Ghous Khan ..

Applicants

AND

1. The Superintendent,
RMS 'Z' Division,
Boggulakunta,
Hyderabad-1.
2. The Director General,
Department of Posts,
New Delhi-1. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANTS: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R. Devaraj, Sr. CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri P.T. Thiruvengadam, Member (Admn.))

Both the applicants were working as LGOs in RMS'Z Division, Hyderabad and in the year 1990, both of them were selected as Sorting Assistants through the departmental examination. Prior to appointment in the promotional cadre, both of them underwent Induction ^{Training} for Sorting Assistants in

contd....

.. 2 ..

PTC, Mysore from 24.12.1990 to 8.3.1991. The training programme is residential and the Boarding and Lodging at the Training Institute are compensated for reimbursement of mess charges and $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondents).

2. In accordance with the Government of India Orders quoted below S.R. 164 at Item (5) 3 of the Swamy's Compilation of F.R. and S.R., Part-II, Travelling Allowances, at Page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of full Daily Allowance. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA 741/93. Accordingly, the applicant is entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowance for the training period at PTC, Mysore, as prayed for. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

3. OA is ordered accordingly at the admission stage. No costs. This order has to be implemented within a period of ~~xxx~~ six months from the date of receipt of the same.

P.T. Thiruvenkadam
(P.T. THIRUVENGADAM)
MEMBER (ADMN.)

V.Neeladri Rao
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 27th September, 1993.
Open court dictation.

S. S. B. S.
Deputy Registrar (J)

To

1. The Superintendent, RMS 'Z' Division, Boggulakunta, Hyd-1.
2. The Director General, Dept. of Posts, New Delhi-1.
3. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. N.R. Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

*2000 & Tel
P.T. Thiruvenkadam*
pvm

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 27 - 9 - 1993.

~~ORDER~~ JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1172/93.

T.A.No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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